

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

DATE OF ORDER : 18.02.2003

1. OA No. 55/2003

Rakesh Kumar Saini son of Shri Chote Lal Saini aged 32 years, Plot No. 1, Dhani- Karigaram, Near Loco Gate, Phulera, District Jaipur.

2. OA No. 56/2003

Aditya Kumar son of Shri Jagmohan aged 27 years, worked as Helper Khallasi under Asst. Stores Control, Diesel Depot, Western Railway, Gandhidham, resident of Ajmera House, Station Road, Nasirabad (Rajasthan).

.... Applicants

VERSUS

1. Union of India through General Manager, Northern Western Railway, Jaipur.

2. Divisional Railway Manager, Western Railway, Jaipur.

3. Divisional Signal Communication Engineer, Office of the DRM, Western Railway, Ajmer.

4. The Dy. C.O.S. General Stores, Western Railway, Ajmer.

.... Respondents

Mr. Balwinder Singh, Counsel for the applicants

CORAM:

Hon'ble Mr. Justice G.L. Gupta, Vice Chairman

Hon'ble Mr. H.O. Gupta, Member (Administrative)

ORDER

PER MR. JUSTICE G.L. GUPTA

Through these applications, the applicants call in question the penalty order dated 24.01.2002 (Annexure A/1) whereby they have been ordered to be removed from service. It is stated in the OAs that applicants had preferred appeal <sup>yet</sup> against the order of removal but the same ~~has~~ not been decided.

2. The learned counsel for the applicants says that these OAs may be disposed of at this stage even without issuing notices to the other side as directions may be given to the respondents to dispose of the appeals of the applicants within fixed time limit.

3. Consequently we direct the respondents to consider and dispose of the appeals of the applicants dated 25.2.2002, if still pending, within a period of three months from the date of communication of this order and the applicants be informed about the same within ten days thereafter.

4. The OAs stand disposed of.

(H.O. GUPTA)  
MEMBER (A)

(G.L. GUPTA)  
VICE CHAIRMAN